

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1827 of 2023 RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Aabid Mushtaq**  
**S/O Mushtaq Ahmad Dar**  
**R/O Awanpora, Tehsil Chadoora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-679-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39737-43 RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aabid Mushtaq, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1028 of 2023 RG/LP Dated: 06 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Aafreen Manzoor**  
**D/O Manzoor Ahmad Pampori**  
**R/O Shalla Kadal, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-680-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 39760-75 -RG/LP Dated 06 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aafreen Manzoor, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1829 of 2023 /RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abdul Majeed Zargar**  
S/O Gh Mohi –Ud-Din Zaragar  
R/O H.No.110, Sabah Lane, Lal Bazar, Botashah Mohalla, Tehsil & District  
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-681-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 39776-83 /RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Majeed Zargar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1835 of 2023/RG/LP Dated: 06 -09-2023

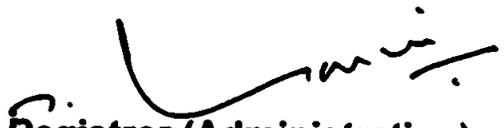
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Amullaya Gupta**  
**S/O Vibod Gupta**  
**R/O Ward No. 11 C/o Sh. Vibod Gupta, Near Shaka Ground,**  
**Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-682-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 39024-31-RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amullaya Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1930 of 2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Avinash Bhau**  
**S/O Sh. Bharat Singh**  
**R/O Nandwal, P/O-Khour Tehsil Khour District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-683-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 39784-91/RG/LP Dated 06-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Bhau, Advocate**

.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1931 of 2023/RG/LP Dated: 06.-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Aroosa Parveen**  
**D/O Mohd. Hashim**  
**R/O New Bombay Tailor, Gujjar Nagar, Rsidency Road , Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-684-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39792-99 /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aroosa Parveen, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1832 of 2023/RG/LP Dated: 06 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abdul Hanan Lone**  
**S/O Mohammad Sultan Lone**  
**R/O Darpora Lolab( Kupwara) Mohalla Village Puranigama, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-685-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39800-07 /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Hanan Lone, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1833 of 2023/RG/LP Dated: 06.-09-2023

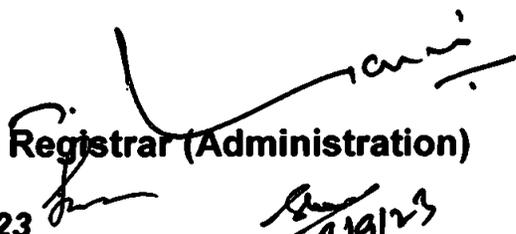
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Anu Radha**  
**D/O Sh. Jeet Raj**  
**R/O Karail Manhasan , Bishnah, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-686-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

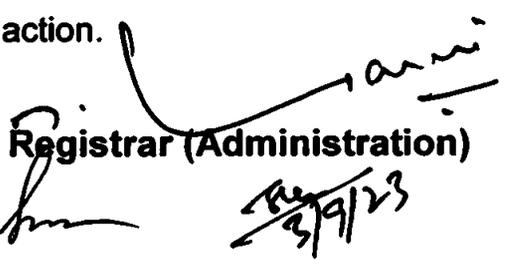
By Order

  
Registrar (Administration)

No: 39808-15 - /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anu Radha, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1834 of 2023/RG/LP Dated: 06 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Anu Radha**  
**D/O Phool Kumar**  
**R/O Kangri P/o Kangri, Ward No. 3 Mohalla Gurha Tehsil Beripattan**  
**District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-687-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 39816-23 /RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anu Radha, Advocate**

.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1936/2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Arun Kumar Rao**  
**S/O Jernail Singh Rao**  
**R/O House No. 45 Joura Kalan (Village) Tehsil Kahara District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-688-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39032-39/RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arun Kumar Rao, Advocate**  
 .....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1037 of 2023/RG/LP Dated: 06 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Azhra Khari**  
**D/O Mohd Iqbal**  
**R/O Mehra Nagrota Tehsil Rajouri District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-689-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39040-47 /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Azhra Khari, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1839 of 2023 RG/LP Dated: 06 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Arushi Sharma**  
**D/O Romesh Chander**  
**R/O Rada Da Kot, Malhar Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-690-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39840-55 RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Arushi Sharma, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1839 of 2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Anjum Arif Ganai**  
**S/O Nisar Ahmed**  
**R/O Ward No. 6, Lowang Bani, Tehsil Bani, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-691-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

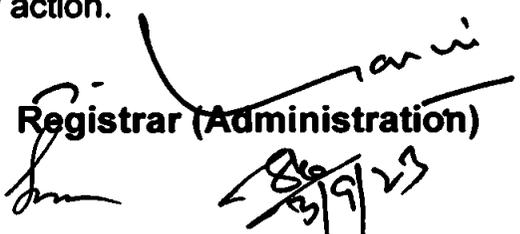
By Order

  
Registrar (Administration)

No: 39856-63./RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anjum Arif Ganai, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1040/2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abdul Faik Najar**  
**S/O Shabir Ahmad Najar**  
**R/O Wangan Pora Eidgah, Tehsil Eidgah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-692-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

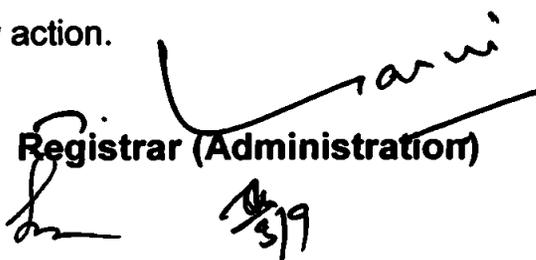
By Order

  
Registrar (Administration)

No: 39864-71-RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Faik Najar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1841 of 2023 /RG/LP Dated: 06 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Astha Sharma**  
**D/O Karnesh Kumar**  
**R/O Village Sher Khass, Mohalla Bandita, Ward No. 11, Tehsil Haveli,**  
**District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-693-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 39872-79 - /RG/LP Dated 06 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Astha Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1842 of 2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ayesha Showkat**  
**D/O Showkat Hussain Lone**  
**R/O Gania Mohalla, Manzgam Brein, Tehsil Khaniyar District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-694-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)  
3/9

No: 39880.07./RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Ayesha Showkat, Advocate  
.....for information and necessary action.

Registrar (Administration)  
3/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1843 of 2023 /RG/LP Dated: 06 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Arshad Ahmad Bhat**  
**S/O Gh. Mohd Bhat**  
**R/O Bhat Mohalla, Laribal, Tehsil Kakapora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-695-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 39888-95 /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Ahmad Bhat, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1844 of 2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Aniket Balgotra**  
**S/O Darshan Kumar**  
**R/O Village Gurha Balu, Tehsil Hira Nagar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-696-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

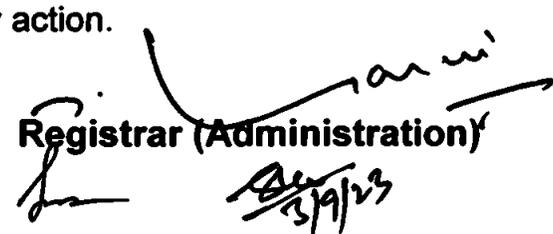
By Order

  
Registrar (Administration)

No: 39896.39903-1/RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aniket Balgotra, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1845 of 2023/RG/LP Dated: 06 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Anshual Sharma**

**S/O Jugal Kishore Sharma**

**R/O Ward No.16, near Housing Colony Shiva Nagar, Tehsil & District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-697-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 39904.11 - /RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anshual Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1846 of 2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Anis-Ur-Rehman**  
**S/O Sh. Nasib Ullah Khan**  
**R/O Chandimarh, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-698-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 39912-19-19/RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anis-Ur-Rehman, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1950 of 2023/RG/LP Dated: 08 -09-2023

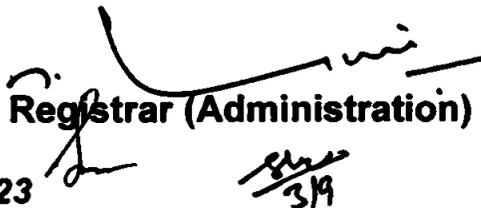
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Aquib Nawaz**  
**S/O Mohammad Sharief Mir**  
**R/O Village Cheera, Tehsil Phagsoo, District Doda.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-699-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40149-56 /RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aquib Nawaz, Advocate

.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1851 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Aarif Maqbool Nengroo**  
**S/O Mohammad Maqbool Nengroo**  
**R/O Maqdam Mohalla, Shalagam, Tehsil Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-700-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

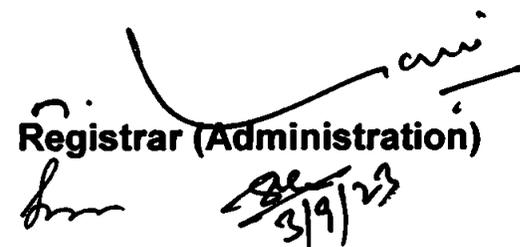
By Order

  
Registrar (Administration)

No: 40157-64/RG/LP Dated 08-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aarif Maqbool Nengroo, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1852 of 2023 RG/LP Dated: 08, -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abdul Samad Khankashi**  
**S/O Mohammad Ameen Khankashi**  
**R/O Peer Takya, Nigeen, Hazratbal, Tehsil North District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-701-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

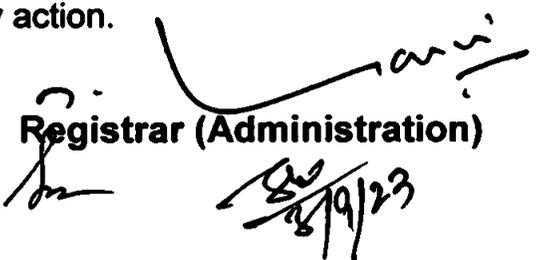
By Order

  
Registrar (Administration)

No: 40/65-72-1 RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Samad Khankashi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1853 of 2023 /RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ankita Sasan**  
**D/O Balbir Kumar Sasan**  
**R/O Near Telephone Exchange, Kotli Gala Bana, Tehsil R.S.Pura, District**  
**Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-702-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40173-80 - /RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Sasan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1854 of 2023/RG/LP Dated: 08.-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abhishek Kohli**  
S/O Sh. Des Raj  
R/O Vijaypur Kothi, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-703-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40181-88. /RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Kohli, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1855 of 2023 /RG/LP Dated: 08.-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abheyshek Jamwal**  
**S/O Kalyan Dev Singh**  
**R/O P.O. Tikri, Village Chanas, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-704-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40217-24 /RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abheyshek Jamwal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1856 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Arshad Aziz Qureshi**  
S/O Abdul Aziz Qureshi  
R/O Village Gursai, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-705-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)

No: 40225-32 /RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Aziz Qureshi, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1257 /RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Abid Bashir**  
**S/O Bashir Ahmad**  
**R/O Nawagabra, Kundlan, Tangdhar, Tehsil Karnah, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-706-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40233-40 /RG/LP Dated 08.09.2023

31/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Bashir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

31/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1858 of 2023/RG/LP Dated: 08, -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Asma Rashid**  
**D/O Abdul Rashid Malla**  
**R/O Patushay, Tehsil & District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-707-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)  
31/9/23

No: 40241-40./RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
31/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1959 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Arsalan Ayoub**  
**S/O Mohammad Ayoub Mir**  
**R/O House No.1, Nowpora (Mir Mohalla) Bewora, Tehsil Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-708-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40249-56-1/RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arsalan Ayoub, Advocate**

.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1961 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Aisha Ameen**  
**D/O Mohammad Ameen Najar**  
**R/O Watergam Wagoora, Panchayat Colony, Tehsil Wagoora District**  
**Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-709-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40265-72 /RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aisha Ameen, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1862 of 2023/RG/LP Dated: 00-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Aadil Bashir Anchari**  
**S/O Bashir Ahmad Anchari**  
**R/O 168 Khawaja Yarbala, Saida Kadal, Tehsil Khanyar District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-710-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40273-80/RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aadil Bashir Anchari, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1863 of 2023/RG/LP Dated: 08.-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Akanksha Perhan**  
**D/O Ajit Singh**  
**R/O Chore, Panjian, Tehsil Majalta, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-711-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40281-88/RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akanksha Perhan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1849 of 2023 /RG/LP Dated: 8 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Adil Ashraf**  
**S/O Mohammad Ashraf Rather**  
**R/O Munpora, Wuyan, Eidgah Mohalla, Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-712-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 4012-28 /RG/LP Dated 8 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Ashraf, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1864 of 2023 RG/LP Dated: 08 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Arbeena Irshad**  
**D/O Irshad Ahmad**  
**R/O Hazratbal, Mohalla Dhobi Ghat, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-713-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40289-96 /RG/LP Dated 08 09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arbeena Irshad, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1965 of 2023/RG/LP Dated: 08 -09-2023

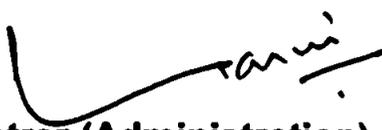
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Bupinder Anthal**  
**S/O Sh. Dharam Chand**  
**R/O Chanderkote, Tehsil & District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-714-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40297-304/RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bupinder Anthal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1866 of 2023 /RG/LP Dated: 08 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Bharti Gupta**  
**D/O Subash Chander**  
**R/O Ward No. 9, Tehsil & District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-715-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40305-12 - /RG/LP Dated 08 09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharti Gupta, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1867 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Balal Ahmed**  
**S/O Mohd. Shabir**  
**R/O Village Dodasan Bala, Tehsil Thannamandi, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-716-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40313-20./RG/LP Dated 0809.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Balal Ahmed, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1968 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Bholi Devi**  
**D/O Shounka Ram**  
**R/Oo Village Prey, Tehsil Ramnagar, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-717-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40321-28/RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Bholi Devi, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1869 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Bhaavika**

**D/O Rakesh Kumar**

**R/O Jiapota Raja Bazar Akhnoor, Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-718-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40329-30/RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhaavika, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1870 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Bazela Gulzar**  
**D/O Gulzar Ahmad Sofi**  
**R/O Wani Mohalla Hazratbal, Tehsil North Hazratbal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-719-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40337-44/RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazela Gulzar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1871 of 2023/RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Babli Kumari**  
**D/O Bishan Dass**  
**R/O V.P.O Rehal Dhamalian, Tehsil Bishnah, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-720-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40354-61-RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Babli Kumari, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1875/2023/IRG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Baman Belove**  
**D/O Veer Jee Belove**  
**R/O Belovepora, Tehsil Zainapora, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-721-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40389-97/IRG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Baman Belove, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1876-72023/RG/LP Dated: 08.-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Chaudhary Shahrukh Rashid**  
S/O Mohd. Rashid  
R/O Village Kalaban, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-722-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40398-405 /RG/LP Dated 08.-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chaudhary Shahrukh Rashid, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1978 of 2023 IRG/LP Dated: 08, -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Danishta Riyaz Shah**  
**D/O Riyaz Ahmad Shah**  
**R/O Sallar Bonpora Teshil Sallar District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-723-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40415-22 IRG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Danishta Riyaz Shah, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1879 of 2023/RG/LP Dated: 08.-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Deepshikha Jamwal**  
**D/O Jaswant Singh Jamwal**  
**R/O V.P.O Amala, Tehsil Marheen, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-724-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)  
3/9/23

No: 40423-30. /RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deepshikha Jamwal, Advocate**  
.....for information and necessary action.

Registrar (Administration)  
3/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1080 J/2023/RG/LP Dated: 11 - 09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Dinesh Kumar Sharma**  
S/O Joginder Paul Sharma  
R/O Sector – B, Extn. Sainik Colony, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-725-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40496-503 /RG/LP Dated 11.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dinesh Kumar Sharma, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1881 of 2023/RG/LP Dated: 11 - 09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Divyam**  
**S/O Devinder Kumar**  
**R/O Ward No 2, H.No. 19, Tehsil Ramnagar, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-726-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40504-11 /RG/LP Dated 11 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Divyam, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1892 of 2023 RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ediyana Manzoor**  
**D/O Manzoor Ahmad Bhat**  
**R/O Nandapora Khanabal, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-727-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40512-19 RG/LP Dated 11.09.2023

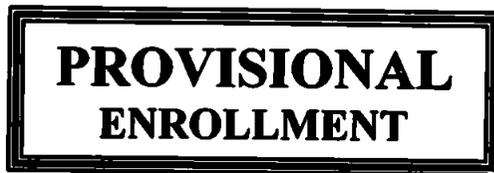
**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ediyana Manzoor, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 1883 of 2023/RG/LP Dated: 11 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Gurlzar Ahmad Mir**  
**S/O Sh. Abdul Khaliq Mir**  
**R/O Tilagam Pattan, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-728-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40520-27/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gurlzar Ahmad Mir, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1884 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Gautamveer Singh**

**S/O Jamroth Singh**

**R/O Flat No. 102, Tower-A, Aerobera Luxury Apartment, Sector-1 Channi  
Himmat, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-729-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40520-35/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gautamveer Singh, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 1885 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Hena Farooq**  
**D/O Sh. Farooq Ahmad Lone**  
**R/O Ayathmulla, Bandipora, Tehsil & District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-730-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40536-43 /RG/LP Dated 11-09-2023

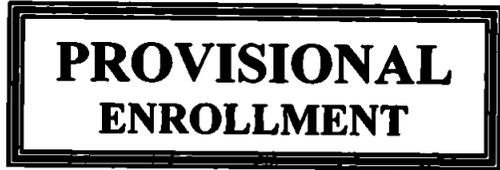
**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hena Farooq, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 1896/2023 RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Huzaif Iqbal Wani**  
**S/O Mohd. Iqbal Wani**  
**R/O Neosi, Channa, Tehsil Chassana, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-731-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40544-51 RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Huzaif Iqbal Wani, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1097 7/2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Hafeeza Bano**

**D/O Khursheed Hussain**

**R/O Village Surranga, H.No. 302, Ward No. 1, Tehsil Pogal Paristan, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-732-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40552-59/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hafeeza Bano, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1988 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Himani Rathore**  
**D/O Yash Pal Singh**  
**R/O Ward No. 10, Tehsil Hiranagar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-733-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40560-67/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Rathore, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1890 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Haroon Rafiq**  
**S/O Sh. Mohd. Rafiq**  
**R/O Chella Mohalla Dehdhran, Tehsil Mandi, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-734-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40576-83/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Rafiq, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1891 of 2023 RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Himani Verma**  
**D/O Rakesh Kumar**

**R/O Ward No.6, House No. 51 Vijaypur, Tehsil Vijaypur, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-735-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40584-91 RG/LP Dated 11:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Verma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1892 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Idrees Ahmad Wani**  
**S/O Abdul Samad Wani**  
**R/O Mitrigam, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-736-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

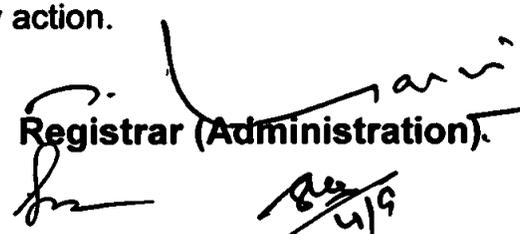
**By Order**

  
Registrar (Administration)

No: 40592-99/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration).

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1993 of 2023/RG/LP Dated: 11-09-2023

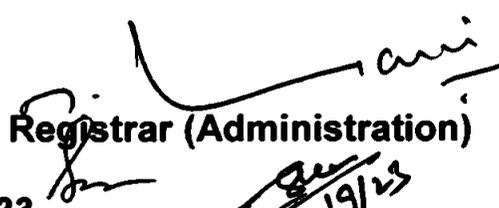
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Irfan Majeed Teeli**  
**S/O Abdul Majeed Teeli**  
**R/O Khayar Goripora, Tehsil Pahalgam, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-737-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

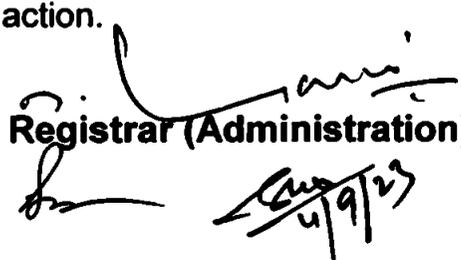
**By Order**

  
Registrar (Administration)

No: 40600-07-1/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Majeed Teeli, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1994 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Iman Abdul Muizz**  
**S/O Sh. Fayaz Ahmad Dar**  
**R/O Bilal Colony, Krangsoo, Tehsil Mattan, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-738-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

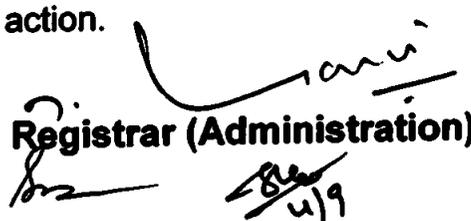
**By Order**

  
**Registrar (Administration)**

No: 40610-17-/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iman Abdul Muizz, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1895 of 2023 /RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Inyat Manzoor**  
**S/O Manzoor Ul Hassan Reshi**  
**R/O Drusoo, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-739-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40610-25 /RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inyat Manzoor, Advocate**  
 .....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1896 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ishtha Singh**  
**S/O Jasvinder Singh**

**R/O House No. 84, Ward No. 2, Adarsh Colony, Tehsil & District Udhmapur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-740-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40626-33/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishtha Singh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1897 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Iradat Hussain Naik**  
**S/O Mohammad Hussain Naik**  
**R/O Asnoor, Tehsil & District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-741-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40636-41-1/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iradat Hussain Naik, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1398 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Imbisaat Liyaqat**  
**S/O Liyaqat Ali Wani**  
**R/O Laderwan, Khawja Mohalla, Tehsil Trehgam, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-742-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40642-49/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imbisaat Liyaqat, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1900 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Idrees Ahmad Mir**

**S/O Gh Nabi Mir**

**R/O Bumthan Mirbazar, Mir Mohalla, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-743-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
4/9

No: 40658-65/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Ahmad Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
4/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1999 of 2023/RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Inees Ashraf Wani**  
**S/O Mohammad Ashraf Wani**  
**R/O Chandrigam Aishmuqam, Tehsil Pahalgam District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-744-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40650-57/RG/LP Dated 11- .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inees Ashraf Wani, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1901 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Iqra Altaf**  
**D/O Altaf Ahmad**  
**R/O Mazhama Wani Mohalla, Tehsil Magam, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-745-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40666-73/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Altaf, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1902 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Idda Bashir**  
**D/O Bashir Ahamd Paul**  
**R/O Hyderpora, Tehsil Chanapora Natipora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-746-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40674-01/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Idda Bashir, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1903 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ishrat Bashir Lone**  
**D/O Bashir Ahmad Lone**  
**R/O Darpora Lolab, Doni Mohalla, Tehsil Lalpora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-747-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**  
4/9/23

No: 40682-89/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Bashir Lone, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**  
4/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1904 of 2023/RG/LP Dated: 11 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Iqra Gulzar**  
**D/O Gulzar Ahmad Handoo**  
**R/O Nowapora, Khanyar, Tehsil Khass , District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-748-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40690.97-RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Gulzar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1905 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ishrat Ahmad**

**D/O Gulam Ahmad Bhat**

**R/O Hanghas Mawar, Mohalla Eidgah, Tehsil Langate, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-749-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40698-705/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Ahmad, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1906 of 2023/RG/LP Dated: 11 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ishrat Jan**

**D/O Mohd Yousuf Wani**

**R/O Adhard Siligam, Thokerpora, Tehsil Pahalgam, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-750-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
4/9/23

No: 40706-13-1/RG/LP Dated 11 -09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Jan, Advocate**

.....for information and necessary action.

  
Registrar (Administration)  
4/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1907 of 2023 RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Iffla Firdous**  
**D/O Firdous Ali wani**  
**R/O 39-D Gagribal Nehru Park, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-751-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40714-21-1RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifflu Firdous, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1908 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ishfaq Ahmad Khan**  
**D/O Mohammad Shafi Khan**  
**R/O Zogu Kharian, Tehsil Khansahib District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-752-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40722-29/RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishfaq Ahmad Khan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1909 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Jatinjit Singh Sarkaria**  
**S/O S Gurmeet Singh**  
**R/O Sai Khurd, Tehsil Suchetgarh, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-753-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40730-37/RG/LP Dated 11.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jatinjit Singh Sarkaria, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1911 of 2023/RG/LP Dated: 11 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Jahangir Ayub**  
**S/O Mohammad Ayub Parray**  
**R/O Haigam Khoie, Parray Mohalla, Tehsil Khoie, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-754-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40746-53-/RG/LP Dated 11-09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jahangir Ayub, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1824 of 2023/RG/LP Dated: 06 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Khushnama Choudhary**  
**D/O Sh. Manzoor Hussain**  
**R/O Haripora, Tehsil Kangan Distrcit Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-755-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 39713-20 - /RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushnama Choudhary, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1912 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Kounsar Jan**  
**D/O Muhammad Shafi Wani**  
**R/O Sat Booni, Lal Bazar, Tehsil Eidgah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-756-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)

No: 40754-61/RG/LP Dated 11-09-2023

*[Signature]*  
4/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kounsar Jan, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

*[Signature]*  
4/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1913 of 2023/RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Laquit Ali**

**S/O Nasib Ullah**

**R/O Fazalabad Mohalla (Jaba), Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-757-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40762-69/RG/LP Dated 11-.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Laquit Ali, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1914 of 2023 /RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mahvishan Manzoor**  
**D/O Manzoor Ahmad Wani**  
**R/O Nownagri, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-758-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40770-77 /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahvishan Manzoor, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1915 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mehvish Nabi**

**D/O Gulam Nabi Wani**

**R/O Gund Checkpora, Bagati Kanipora, Tehsil Chadoora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-759-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40778-95/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Nabi, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1916 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mushtaq Ahmad Reshi**  
**S/O Ghulam Ahmad Reshi**  
**R/O Buderkote , Tangmarg , District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-760-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40786-93/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Reshi, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1917 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mehraj Uddin Mochi**  
**S/O Late Sh. Gula Mochi**  
**R/O Waterhail Tehsil Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-761-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40794-801/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj uddin Mochi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1918 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mohamad Rafeeq Rather**  
**S/O Gh. Mohamad Rather**  
**R/O Ajas, Pottu Mohalla Tehsil Ajas District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-762-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 40802-09/RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohamad Rafeeq Rather, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1919 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Musaib Naseer Bhat**  
**S/O Sh, Naseer Ahmad Bhat**  
**R/O Upper Sathu Bar Bar Shah , Tehsil Khas, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-763-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40810-17-17/RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musaib Naseer Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1920 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mohd Aquib Wani**  
**S/O Mohd Amin Wani**  
**R/O Hosyote Tehsil Thanamandi, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-764-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40818-25-1RG/LP Dated 11-09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd. Aquib Wani, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1921 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mamta Thakyal**  
**D/O Sh. Subash Thakyal**  
**R/O H.No. 315 Krishna Nagar, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-765-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40826-33-1/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mamta Thakyal, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1922 of 2023/RG/LP Dated: 11-09-2023

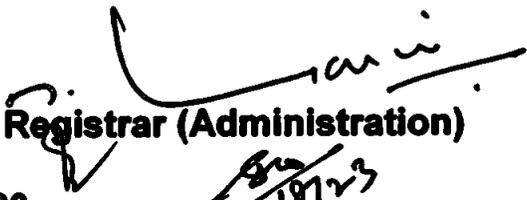
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mashkooor Ahmed Bhat**  
**S/O Salam Din Bhat**  
**R/O Tatarsoo, Tehsil & District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-766-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**  
4/8/23

No: 40834-41/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mashkooor Ahmed Bhat, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**  
4/8/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1923 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mohd Bilal Khan**  
**S/O Shamsh Din Khan**  
**R/O Malti, Tehsil Billawar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-767-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
 Registrar (Administration)

No: 40842-49/RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Bilal Khan, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1924 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mamta Kumari**  
**D/O Rachhpal Singh**  
**R/O Panj Toot, Tehsil Khour, District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-768-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)

No: 40850-57/RG/LP Dated 11-09-2023

*[Signature]*  
4/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mamta Kumari, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

*[Signature]*  
4/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1925 of 2023 RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mohini Devi**  
**D/O Sansar Singh**  
**R/O Nighal, Tehsil & District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-769-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 40858-65 /RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohini Devi, Advocate**  
 .....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1926/2023 RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Manjeet Kumar**  
**S/O Krishan Chander**  
**R/O Village Samroli, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-770-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40866-73 -/RG/LP Dated 11-.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manjeet Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1928 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Maninder Pal Singh Bijral**

**S/O Rabinder Singh Bijral**

**R/O Bikram Nagar Karan Bagh Gadigarh, Tehsil Gadigarh, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-771-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40802-89/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maninder Pal Singh Birjal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1927 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Maryam**

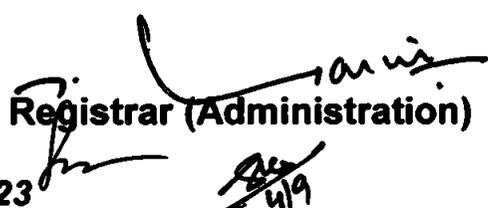
**D/O Farooq Ahmad Boktoo**

**R/O Dalgate, Hotel Akbar, Gate No.1, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-772-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40874-81/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maryam, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1929 of 2023/RG/LP Dated: 11-09-2023

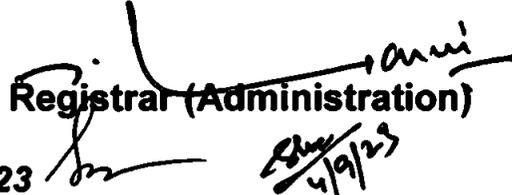
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mohd Meesam**  
**S/O Dilbar Hussain**  
**R/O Mohalla Plaser, Narwal Bala, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-773-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
4/9/23

No: 40890-97/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Meesam, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
4/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1860 of 2023/RG/LP Dated: 08-09-2023

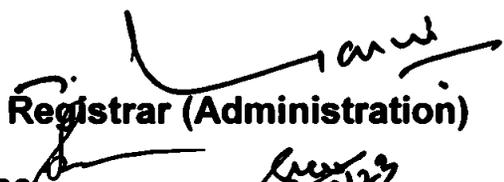
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mushtaq Ahmed**  
**S/O Mohd Rafiq**  
**R/O Jughal P/O Jughal, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-774-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40257-64/RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmed, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1930 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Muzamil Mohammad Meer**  
**S/O Ghulam Mohammad Meer**  
**R/O Guzriyal, Shahe Mohalla, Tehsil Kralpora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-775-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40898-905/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Mohammad Meer, Advocate**  
.....for information and necessary action.

**Registrar (Administr**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1931 of 2023 /RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mohammad Zia Ul Latief**  
**S/O Mohd Latief**  
**R/O Hasyote, Tehsil Thannamandi, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-776-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40906-13 /RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Zia Ul Latief, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1932 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Manisha Devi**  
**D/O Krishan Singh**  
**R/O V.P.O. Sujandhar, Tehsil Bhomag, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-777-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

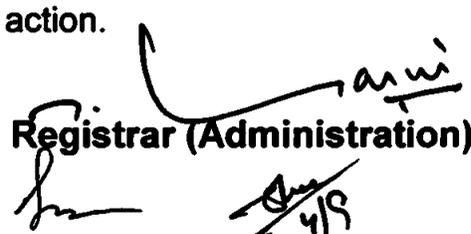
**By Order**

  
Registrar (Administration)

No: 40914-21- /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1933 of 2023 RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Meenakshi Sharma**  
**D/O Subash Chander**  
**R/O V.P.O. Ambaran, Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-778-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40979-86 /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenakshi Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1910 of 2023 /RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mehnaz Nissar**

**D/O Nissar Ahmad Hurra**

**R/O Mallabuchan Magam, Hurra Mohalla, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-779-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40738-45 /RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Nissar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1934 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mohsina Amin**  
**D/O Mohammad Amin Ganie**  
**R/O Hari Parigam, Tehsil Awantipora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-780-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40987-94-/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina Amin, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1935 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Manik Sambyal**  
**S/O Paramjeet Singh Sambyal**  
**R/O Opposite New Bus Stand, Kehli Mandi, Tehsil & District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-781-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40995-41002/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Sambyal, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1936 of 2023/RG/LP Dated: 11--09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Murtaza Nasir**  
**S/O Late Assadullah Bhat**  
**R/O Peer Bagh Green Avenue Sector – B, Tehsil Khas District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-782-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
**Registrar (Administration)**

No: 41003-10-/RG/LP Dated 11--09.2023

*[Signature]*  
4/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murtaza Nasir, Advocate**  
.....for information and necessary action.

*[Signature]*  
**Registrar (Administration)**  
*[Signature]*  
4/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1937 /2023/ RG/LP Dated: 11 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Mohammed Idrees Bhat**

**S/O Nazir Ahmad Bhat**

**R/O House No.1, Lane No.2, Iqbal Colony, Wanbal Nowgam, Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-783-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 410.11-19 - /RG/LP Dated 11 - -09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Idrees Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1938 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Mir Naira Nissar**  
**D/O Nissar Ahmad Mir**  
**R/O Arigam, Jamia Masjid Mohalla, Tehsil Khanshab, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-784-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41019-26 /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mir Naira Nissar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1939 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nazaqat Lateef**  
**D/O Lateef Ahmad Thoker**  
**R/O Trichal, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-785-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 41027-34/RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nazaqat Lateef, Advocate  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1940 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nayeema Javaid**  
**D/O Javaid Ahmad Pir**  
**R/O Dard Harie, Khargund, Tehsil Kralpora, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-786-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

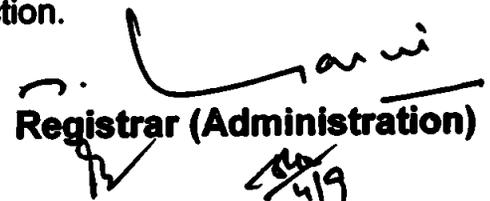
**By Order**

  
Registrar (Administration)

No: 41035-42 /RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nayeema Javaid, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1941 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nazia Allahi**  
**D/O Mohd Ashraf**  
**R/O Dalwah, Tehsil Gool District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-787-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41043-50/RG/LP Dated 11-09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Allahi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1942 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Nikat Singh Rana**  
**S/O Bharat Singh Rana**  
**R/O House No.53, Ward No.14, Near Girls Hr. Sec. School, Tehsil & District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-788-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41051-58/RG/LP Dated 11:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikat Singh Rana, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1943 of 2023/RG/LP Dated: 11-09-2023

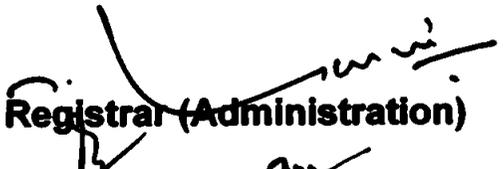
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Naresh Kumar**  
**S/O Bansi Lal Bhagat**  
**R/O Village Lalyal P/O Kana Chack Tehsil Marh District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-789-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41061-60 /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naresh Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1945 of 2023 /RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Nirmal Singh**  
**S/O Parmod Singh Jamwal**  
**R/O Rahya (Near Shiv Mandir) Tehsil Vijaypur District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-790-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41037-05- /RG/LP Dated 11- .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nirmal Singh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1946 0723/RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Naman Padha**  
**S/O Keshav Padha**  
**R/O Main Chowk Bagh-i-Bahu, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-791-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41085-92-RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naman Padha, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1947 of 2023 /RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Nayeem UI Hassan**  
**S/O Ghulam Hassan Lone**  
**R/O Wanigam Payeen, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-792-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 41093-41100 /RG/LP Dated 11-09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nayeem UI Hassan, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1948 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nandita Khajuria**  
**D/O Ashwani Kumar**  
**R/O V.P.O. Satura, Tehsil Hiranagar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-793-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41101-08/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nandita Khajuria, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1951/2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nimra Ashfaq**  
**D/O Ashfaq Ahmed Bhat**  
**R/O Firdous Abad Batamaloo, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-794-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41176-83/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nimra Ashfaq, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1950 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Najma Abid Noorjahan**

**D/O Abdul Hamid Padder**

**R/O Sadiwara, Khahgund, Verinag, Near Masjid, Tehsil Dooru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-795-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41168-75-1/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Najma Abid Noorjahan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1952 of 2023/RG/LP Dated: 11- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nahida Farooq**  
**D/O Farooq Ahmad Mandoo**  
**R/O Zirpara, Tehsil Bijbehara, District Anantnag.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-796-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Handwritten Signature]*  
**Registrar (Administration)**  
*[Date: 20/9/23]*

No: 41104-91-1/RG/LP Dated 11-.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Farooq, Advocate**  
.....for information and necessary action.

*[Handwritten Signature]*  
**Registrar (Administration)**  
*[Date: 20/9/23]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1953 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nadia Noor**  
**D/O Noor Mohammad**  
**R/O Almook Colony, Tehsil Uri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-797-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
 Registrar (Administration)  
 11/9

No: 41192-99./RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nadia Noor, Advocate

.....for information and necessary action.

  
 Registrar (Administration)  
 11/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1955/2023 RG/LP Dated: 11 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Naina Khatri**

**D/O Parveen Parkash Khatri**

**R/O 19-A, 2<sup>nd</sup> Extension, Gandhi Nagar, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-798-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41200-15 /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naina Khatri, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1956/2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Nahida Mohi Ud Din**  
**D/O Gh Mohi Ud Din Malik**  
**R/O Khumeriyal Lolab, Tehsil & District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-799-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

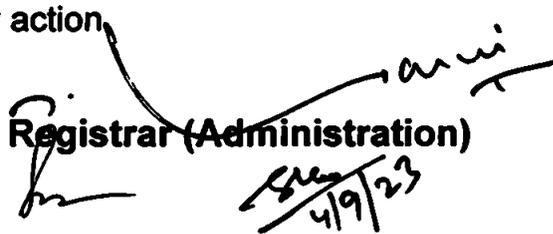
By Order

  
Registrar (Administration)

No: 41216-23/RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nahida Mohi Ud Din, Advocate  
.....for information and necessary action

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1872/2023/RG/LP Dated: 08 -09-2023

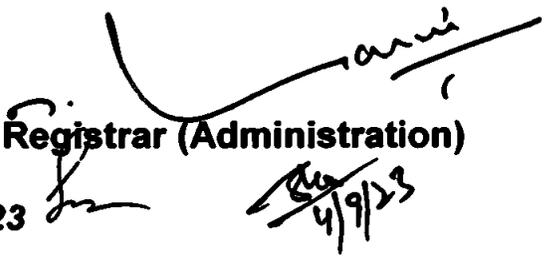
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Numan Zargar**  
S/O Akhter Hussain Zargar  
R/O Khanday Colony, South City, Nowgam, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-800-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

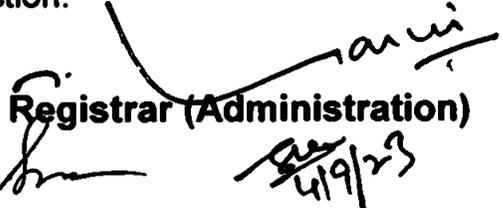
By Order

  
Registrar (Administration)

No: 40362-69 /RG/LP Dated 08.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Numan Zargar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1949 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Owais Ahmad Lone**  
**S/O Abdul Rashid Lone**  
**R/O Mujgund, Rehmat-U-Llah Colony Tehsil Shaltang District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-801-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41160-67-1RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Lone, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1826 JK-23 RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Owais Tawseed Mir**  
**S/O Shabir Ahmad Mir**  
**R/O Janwara, Sopore, Tehsil Dangerpora District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-802-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 39729-36 RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Tawseed Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1957 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Parvaiz Mehraj**  
**S/O Mehraj U Din Sofi**  
**R/O Wuyan, Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-803-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

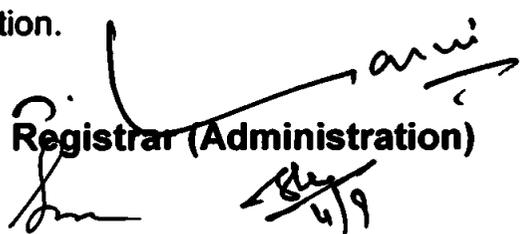
**By Order**

  
Registrar (Administration)

No: 41220-35/RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvaiz Mehraj, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1958 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Prinkya Gupta**  
**D/O Sh. Sudesh Gupta**  
**R/O Ward No. 10, H.No. 27, Bishnah, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-804-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

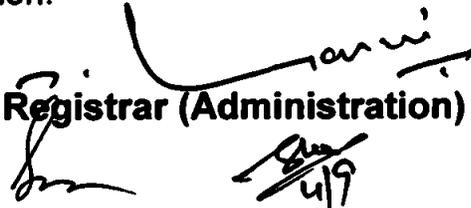
**By Order**

  
**Registrar (Administration)**

No: 41236-43 /RG/LP Dated 11.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prinkya Gupta, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1959 of 2023/RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pawan Kumar Sanwal**  
**S/O Sh. Pritam Singh**  
**R/O Gunni ( House No. 12, Ward No.2), Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-805-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41244-55 /RG/LP Dated 11-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pawan Kumar Sanwal, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1960-07/2023/RG/LP Dated: 12-09-2023

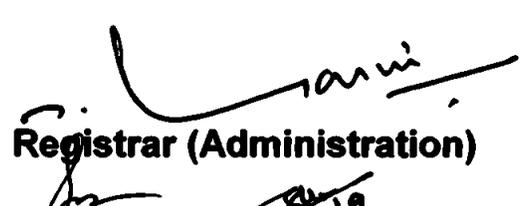
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Palvi Rani**  
**D/O Sh. Chain Singh**  
**R/O Pathi, Tehsil Panchari, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-806-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
 Registrar (Administration)

No: 41274-01-/RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Rani, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1961/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pranshul Bhardwaj**  
**S/O Sh. Pawan bhardwaj**  
**R/O W.No.6, Tehsil Vijaypur, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-807-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41282-89 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranshul Bhardwaj, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1962 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pawan Dev Singh**  
S/O Vijay Singh  
R/O P/O Charat, Ward No.6, Tehsil Chenani, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-808-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41290-97/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pawan Dev Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1963 of 2022/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Prabsimran Kour Nayyar**  
**D/O Madan Mohan Singh**  
**R/O Ward No.7, Tehsil Nowshera, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-809-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41298-305/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prabsimran Kour Nayyar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1964 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Palk Sambyal**  
**D/O Raj Singh**  
**R/O Ward No.15, Mandi Thalora, Tehsil & District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-810-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41306-13 - /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palk Sambyal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
**(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)**

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1965 of 2023 RG/LP Dated: 12 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pawan Lal Gupta**  
**S/O Tara Chand Gupta**  
**R/O H.No.138, Street Ghass Mandi, Near Talab Khatikan Tehsil & District**  
**Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-811-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41314-21 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pawan Lal Gupta, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1966 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Palakdeep Kour**  
**D/O Gurdev Singh**  
**R/O W.No.6, H.No.28, Khorinar Mohalla, Tehsil Haveli District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-812-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 41322-29-1/RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palakdeep Kour, Advocate**  
 .....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 18778<sup>2023</sup>RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pir Naseer Ahmad**  
**S/O Pir Abdul Majid Shah**  
**R/O Bagathpora, Tehsil Handwara District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-813-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40407-14 /RG/LP Dated of .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pir Naseer Ahmad, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1874 /RG/LP Dated: 08-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pawan Choudhary**  
**S/O Kamaljit Choudhary**  
**R/O House No.5, Sector-E, Sainik Colony, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-814-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 40381-388 /RG/LP Dated 08.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pawan Choudhary, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1967 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Pardeep Kumar**  
**S/O Krishan Chand**  
**R/O Ward No.10, Nagri Parole, Tehsil Nagri Parole, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-815-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41330-37-/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1968 of 2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Pooja Devi**  
**D/O Jankar Singh**  
**R/O Village Barota Camp Tehsil Ramgarh District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-816-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41338-45 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1969 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Palvi Sharma**  
**D/O Sanjeev Kumar**  
**R/O Siot, Tehsil Siot, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-817-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 41346-53/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1970/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Priyanka Panhotra**  
**D/O R.L Panhotra**  
**R/O Rehal, Tehsil Bishnah, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-818-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 41354-61-RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Panhotra, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1971/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Qirat Suharwardy**  
**D/O Khalid Najib Suharwardy**  
**R/O Soharwardy Market, Tehsil & District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-819-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 41362-69./RG/LP Dated 12.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhadrerwah
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Qirat Suharwardy, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1972 of 2023/RG/LP Dated: 12 - 09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Rabia Manzoor**  
**D/O Manzoor Ahmad Nengroo**  
**R/O Prichoo, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-820-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41370.77-RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Manzoor, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 1974 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Rukaya Nissar**  
**D/O Sh. Nissar Ahmad Malik**  
**R/O Hardu Madam, Tangmarg, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-821-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41386-93-1/RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukaya Nissar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1975 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Raqeeb-ul- Hassan**

**S/O Gh. Hassan Shah**

**R/O Khandiphari Harnag, Mohalla Allaiepora, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-822-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41394-401/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raqeeb-ul- Hassan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1976/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rasikh Rasool Bhat**  
**S/O Sh. Ghulam Rasool Bhat**  
**R/O Ahgam Rajwa, Handwara, Tehsil Zachaldara, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-823-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

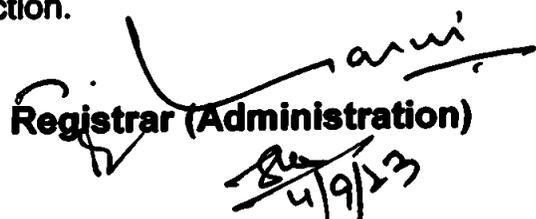
**By Order**

  
Registrar (Administration)

No: 41402-09./RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rasikh Rasool Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1977/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Rukhsana Chowdhary**  
**D/O Mohd Hussain**  
**R/O Makwal, Tehsil Ramkote District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-824-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41410-17/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana Chowdhary, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1978/2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rahul Sharma**  
**S/O Sham Lal**  
**R/O Rehal Dhamalian, Tehsil Bishnah, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-825-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41410-25 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1979/2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ranbir Kour**  
**D/O Paramjeet Singh**  
**R/O H.No. 1137/56 Gangyal Near Shivam Resort, Babliana Road, Tehsil**  
**Gadigarh, South Jammu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-826-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41426-33 /RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ranbir Kour, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1980 9/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ranjana Devi**  
**D/O Mast Ram**  
**R/O Village Thana, Tehsil Basohli, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-827-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
12/9/23

No: 41434-41/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ranjana Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
12/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1982 of 2023 /RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rajbir Singh Thakur**  
**S/O Romal Singh Thakur**  
**R/O Tehsil Ramnagar, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-828-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41493-500 /RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajbir Singh Thakur, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1903 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rajat Kumar**  
**S/O Ashwani Kumar**  
**R/O Garah P/o Satara, Tehsil Hiranagar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-829-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 41501-07-1RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua..
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Kumar, Advocate**  
 .....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1984 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rajesh Kumar**  
**S/O Chuni Lal**  
**R/O Village Kamore Camp, Tehsil Ramgarh, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-830-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)

No: 41500-15-1984/RG/LP Dated 12.09.2023

*[Signature]*  
5/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajesh Kumar, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

*[Signature]*  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1985 of 2023 /RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rayees Ahmad Lone**  
**S/O Abdul Salam Lone**  
**R/O Russu, Tangpora, Tehsil Narbal, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-831-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
 Registrar (Administration)

No: 41516-23 /RG/LP Dated 12.09.2023

*[Signature]*  
 5/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Ahmad Lone, Advocate**  
 .....for information and necessary action.

*[Signature]*  
 Registrar (Administration)

*[Signature]*  
 5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1986/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rahil Amin Mir**  
**S/O Mohammad Amin Mir**  
**R/O Mirabad Safapora, Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-832-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
 Registrar (Administration)

No: 41524-31./RG/LP Dated 12.09.2023

*[Signature]*  
 5/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Amin Mir, Advocate**  
 .....for information and necessary action.

*[Signature]*  
 Registrar (Administration)  
*[Signature]*  
 5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1987 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Roohi Handoo**  
**W/O Abdul Quyoom Banday**  
**R/O 31, New Colony Nigeen, Mirzabagh Hazratbal, Tehsil Srinagar North,**  
**District Srinagar.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-833-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41545-52/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roohi Handoo, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1988 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Ramesh Kumar**

**S/O Yash Paul**

**R/O Ward No. 2, House No. 42, Tehsil R.S.Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-834-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**  
*[Signature]*  
5/9

No: 41553-60 /RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramesh Kumar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**  
*[Signature]*  
5/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1989 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Rizwan Ul Haq**  
**S/O Maqbool Hussain**  
**R/O Saaj, Tehsil Thannamandi, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-835-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

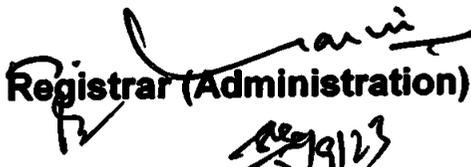
  
 Registrar (Administration)

No: 41561-68/RG/LP Dated 12:09.2023

18/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Ul Haq, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

18/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1990 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Raman Jasrotia**  
**S/O Maghar Singh**  
**R/O V.P.O. Barwal, Tehsil & District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-836-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*R. Rami*  
Registrar (Administration)  
*5/9/23*

No: 41569-76 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Jasrotia, Advocate**  
.....for information and necessary action.

*R. Rami*  
Registrar (Administration)  
*5/9/23*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1992 of 2023/RG/LP Dated: 12 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Ritu Panhotra**  
**D/O R.L. Panhotra**  
**R/O Rehal Dhamalian, VPO Rehal Tehsil Bishnah District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-838-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
 Registrar (Administration)

No: 41585-92 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ritu Panhotra, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1993 of 2023/RG/LP Dated: 12 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Raheel Sharma**  
**S/O Birbal Sharma**  
**R/O Patti P/O Rahyal, Tehsil Bari Brahmana District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-839-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Date]*

No: 41593-600/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raheel Sharma, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Date]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1994 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Samreena Rashid**  
**D/O Abdul Rashid Wani**  
**R/O Batakoote, Tehsil Pahalgam, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-840-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41601-08/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samreena Rashid, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1995 of 2023/RG/LP Dated: 12 - 09-2023

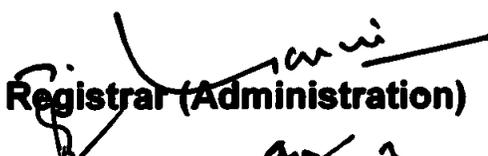
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sanobar Farooq**  
**D/O Farooq Ahmad**  
**R/O Ladhoo, Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-841-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

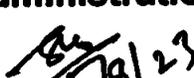
No: 41609-16 /RG/LP Dated 12 .09.2023

  
5/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanobar Farooq, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1997 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shimaila Jahan Been**

**D/O Sh. Muzaffar Shuja**

**R/O H.No.22, Lane No. 2, Qayoom colony, Rawalpura, Tehsil Chanapora/Natipora, District Srinagar.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-842-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41625-32-1/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shimaila Jahan Been, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1998 of 2023/RG/LP Dated: 12 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Saheeta Nazir**  
**D/O Sh. Nazir Ahmad Sheikh**  
**R/O Vowoosa, Rangreth, Tehsil & District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-843-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41633-40 /RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saheeta Nazir, Advocate  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1999 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Savita Choudhary**  
**D/O Sh. Tara Chand**  
**R/O Chack Ram Sing (Govindsar) Tehsil & District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-844-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 41641-40/1RG/LP Dated 12.09.2023

12/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savita Choudhary, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2000 of 2023/RG/LP Dated: 12 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Syed Amash Ali**  
**S/O Syed Mohd. Ali**  
**R/O Kazmie Lodge, Munawara- Adad, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-845-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41649-56/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Amash Ali, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2001 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sukhpreet Kour**  
**D/O S. Silender Singh**  
**R/O Pathemgam gadpora, Tral, Tehsil Aripal, District Pulwama.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-846-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41657-64-1/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sukhpreet Kour, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2002 of 2023/RG/LP Dated: 12 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sunil Singh**  
**S/O Sh. Karan Singh**  
**R/O Ward No. 7, Radhnote, Tehsil Mounгри, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-847-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41665-72 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Singh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2003 of 2023/RG/LP Dated: 12- -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Syed Ahmed Arslan**  
**S/O Sh. Syed Asgar Ali**  
**R/O 773-A Last Mohr Gandhi Nagar , Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-848-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41673-80-1/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Ahmed Arslan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1981/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sheikh Anwar ul Hak**  
**S/O Sheikh Gh. Mohmmad**  
**R/O Mughal Masjid Hawal Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-849-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41442-49/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Anwar ul Hak, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2004 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sahil Kumar**  
**S/O Sh. Natha Ram**  
**R/O Ward No.1, Kotli Gala Bana Tehsil R.S. Pura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-850-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41801-80 /RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Kumar, Advocate**  
 .....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2005 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shivani Devi**  
**D/O Sh. Som Nath**  
**R/O Khanpur Bhawan, Gole Gujral Camp , Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-851-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41689-96 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Devi, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2008 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sohail Ahmad Mir**  
**S/O Sh. Abdul Majeed Mir**  
**R/O Seriguo dangerpora, Mir Mohalla, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-852-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)

No: 41697-704/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Ahmad, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2007 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sidhrath Singh Bandral**  
**S/O Sh. Kashmir Singh**  
**R/O H.No 168 Chak Manga Rakwal, Tehsil & District, Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-853-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41705-12/RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidhrath Singh Bandral, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2008 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Syed Asif Zahoor Indarabi**  
**S/O Syed Zahoor Ud Din Indrabi**  
**R/O Kaitch Razgeer, Peer Mohalla, Tehsil Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-854-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)

No: 41713-20 /RG/LP Dated 12.09.2023

*[Signature]*  
5/9/23

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Asif Zahoor Indarabi, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2009 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shabeer Ahmad Wagay**  
S/O Ab. Gani Wagay  
R/O Loolipora Humpora, Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-855-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41721-20 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabeer Ahmad Wagay, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2010 of 2023/RG/LP Dated: 12 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Syed Affitul Qubra Andrabi**  
**D/O Syed Mohammad Hafiz Andrabi**  
**R/O Karimabad, Peer Mohalla, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-856-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41729-36 /RG/LP Dated 12 -09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Affitul Qubra Andrabi, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2011 of 2023/RG/LP Dated: 12 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahid Amin Dar**  
**S/O Mohd Amin Dar**  
**R/O Khandi Pharie Harnag, New Colony, Tehsil & District Anantnag.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-857-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

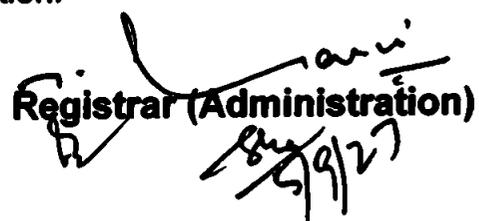
By Order

  
Registrar (Administration)

No: 41737-44 /RG/LP Dated 12.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Amin Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2012 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shruti Basotra**  
**D/O Romesh Kumar**  
**R/O H.No.24, Ward N o.1, Bharat Nagar, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-858-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41745-52-/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Basotra, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2013 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sahil**  
**S/O Sher Mohd**  
**R/O Malik Market Channi Rama, Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-859-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41757-64-RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2014 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sonia Chib**  
**D/O Swaran Singh Chib**  
**R/O Ward No.4, Dhouchak, Tehsil Khour, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-860-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41765-72 /RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonia Chib, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2015 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sandeep Kumar**  
**S/O Om Prakash**  
**R/O Village Lower Prangus, Tehsil Dachhan, District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-861-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41773-80/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Kumar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2016 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahid Iqbal**  
**S/O Mohd Iqbal**  
**R/O Mehra Nagrota, Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-862-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**  
*[Signature]*  
5/9/23

No: 41701-88-RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Iqbal, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**  
*[Signature]*  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2017 of 2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sobia Iram**  
**D/O Abdul Saboor Malik**  
**R/O Dramman, Tehsil Kotranka, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-863-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 41789-96 /RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Iram, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2018 of 2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sayima Qadri**  
**D/O Ghulam Qadir**  
**R/O Tral-I-Payeen, Noor Abad, Tehsil Tral, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-864-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Date]* 12/9/23

No: 41797-804 RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayima Qadri, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Date]* 12/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2019 of 2023/RG/LP Dated: 12 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Samir Ahmad Paray**  
**S/O Mushtaq Ahmad Paray**  
**R/O Hygam, Tehsil Sopore, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-865-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**  
5/9/23

No: 41805-12 - /RG/LP Dated 12-09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Samir Ahmad Paray, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2020/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shivani Rajput**  
**D/O Kuldeep Singh**  
**R/O Village Gangeeth, Tehsil Ghagwal, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-866-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 41813-20/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Rajput, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2021 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shamali Devi**  
**D/O Darshan Lal**  
**R/O Jinde Kalan, Jinder Mehlu, Tehsil RS Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-867-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41821-28-1RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shamali Devi, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2022/2023/IRG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sajad Farooq Rather**  
**S/O Farooq Ahmad Rather**  
**R/O Kanga, Tawheed Pora Kangan Tehsil Kangan, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-868-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Signature]*  
5/9/23

No: 41829-36 /RG/LP Dated 12-09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Farooq Rather, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Signature]*  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2023 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahbaz Zahoor Sheikh**  
**S/O Zahoor Hussain**  
**R/O Lanyal, Tehsil & District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-869-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41837-44/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahbaz Zahoor Sheikh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2024 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Showkat Ahmad Sheikh**  
**S/O Ab Rashid Sheikh**  
**R/O Kawoosa Khalisa, Tehsil Narbal, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-870-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 41845-52/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Sheikh, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2026 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shakeel Ahmad Bhat**  
**S/O Gh Mohi Ud Din Bhat**  
**R/O Ganoora Faizabad, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-871-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Date]*

No: 41861-68-1RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakeel Ahmad Bhat, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Date]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2027 of 2023/RG/LP Dated: 12 - 09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sharief Ud Din Khan**  
**S/O Saif Ud Din Khan**  
**R/O Doulatpora Dungdara, Makdam Mohalla, Tehsil Kreeri, District Baramulla.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-872-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**  
5/9/23

No: 41869-76 /RG/LP Dated 12 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sharief Ud Din Khan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2028 of 2023/RG/LP Dated: 12 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sabiq Feroz Qadri**  
**D/O Feroz Ahmad Qadri**  
**R/O Daulat Abad Nowpora, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-873-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
5/9/23

No: 41877-84-RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabiq Feroz Qadri, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2029 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Suheel Ahmad Ganie**  
**S/O Gh Mohmad Ganie**  
**R/O Kurhama, Tehsil Wakura, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-874-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41885-92/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suheel Ahmad Ganie, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2030 of 2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sheikh Mohammad Nadeem**  
**S/O Sheikh Mehraj Ud Din**  
**R/O Goom Ahmad Pora, Magam, Ahanger Mohalla, Tehsil Pattan, District**  
**Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-875-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41093-900 RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Mohammad Nadeem, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2031 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shazad Mirza**  
**S/O Mohd Nasib**  
**R/O Ujhan, Kastian, Tehsil Darhal, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-876-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
5/9/23

No: 41901-08/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shazad Mirza, Advocate**

.....for information and necessary action.

  
Registrar (Administration)  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2032 of 2023/RG/LP Dated: 12. -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sonia Kohli**  
**D/O Vijay Kumar**  
**R/O H.No.154, Ward No.6, Jawahar Nagar, Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-877-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)  
5/9/23

No: 41909-16 -RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonia Kohli, Advocate**  
.....for information and necessary action.

Registrar (Administration)  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2033/2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Saqib Manzoor**  
**S/O Manzoor Ahmad Mir**  
**R/O Bangdara Reshipora, Hasan Abad Colony, Tehsil Kreeri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-878-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41917-24/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Manzoor, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2034 of 2023 RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shazia Akhter**  
**D/O Mushtaq Ahmad Dar**  
**R/O Rahmoo Alamdar Colony, Tehsil Rajpora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-879-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41925-32 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Akhter, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2035 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shugufta Showkat**  
**D/O Showkat Ahmad Mallah**  
**R/O Mazhama, Wani Mohalla, Tehsil Beerwah, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-880-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41933-40/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shugufta Showkat, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2036 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shawaiz Nisar Rather**  
**S/O Nisar Ahmad Rather**  
**R/O Yore Khushipora, Tehsil Qazigund, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-881-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41941-48/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shawaiz Nisar Rather, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2037 7/2023/RG/LP Dated: 12 - -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sourabh Nanda**  
**S/O Shiv Kumar Nanda**  
**R/O H.No.146 Resham Ghar Colony, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-882-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41949-56 /RG/LP Dated 12:09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourabh Nanda, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2038 / 2023 / RG/LP Dated: 12 - 09 - 2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shabir Ahmed**

**S/O Mohd Sadiq**

**R/O Dildar, Bhatpora Near High School, Dildar-B, Tehsil Karnah, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-883-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41957-64 / RG/LP Dated 12 : 09 : 2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmed, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
**(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)**

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2039 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahid Ali Chohan**

**S/O Musa Khan**

**R/O Lancha, Chohan Mohalla, Tehsil Thuroo, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-884-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41965-72/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ali Chohan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2040 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sidharth Sharma**

**S/O Arun Kumar Sharma**

**R/O House No.1, Lane No 5A, Buta Nagar Paloura, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-885-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*[Signature]*  
Registrar (Administration)  
*[Date]* 12/9/23

No: 41973-80/RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharth Sharma, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)  
*[Date]* 12/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2041 of 2023/RG/LP Dated: 12-09-2023

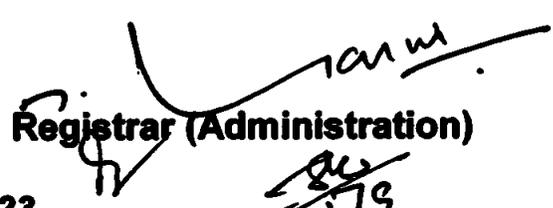
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahnawaz Mir**  
**S/O Mohd Quresh**  
**R/O Banola, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-886-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 41981-88./RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2042 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahid Mohamad Lone**  
**S/O Ghulam Mohamad Lone**  
**R/O Saloosa Kreeri, Lone Mohalla, Tehsil Kreeri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-887-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 41989-96/RG/LP Dated 12-09-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Mohamad Lone, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2043 of 2023 /RG/LP Dated: 12-09-2023

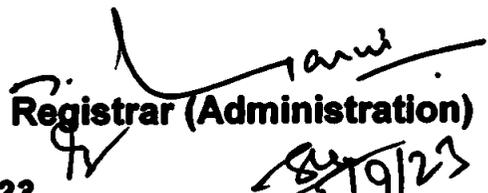
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sana Nabi**  
**D/O Late Ghulam Nabi Gojree**  
**R/O Syed Karim, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-888-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)  
5/9/23

No: 41997-42004 /RG/LP Dated 12.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sana Nabi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
5/9/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2044 of 2023/RG/LP Dated: 12-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Symeen Showkat**  
**D/O Showkat Ahmad**  
**R/O 40, Gousia Mohalla, Umar Colony-A, Lal Bazar, Tehsil North, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-889-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42005-12 /RG/LP Dated 12.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Symeen Showkat, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 20459/2023/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sabiya Reyaz**  
**D/O Reyaz Ahmad Changal**  
**R/O Baghat, Tehsil Sopore, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-890-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

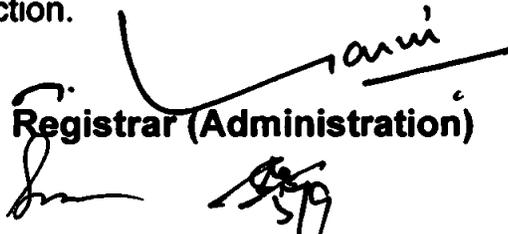
**By Order**

  
**Registrar (Administration)**

No: 42018-25/RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sabiya Reyaz, Advocate  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2046462023 /RG/LP Dated:     -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sheena Ali**  
**D/O Ali Mohammad Gassi**  
**R/O Karfali Mohalla Habakadal, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-891-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 42026-33 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheena Ali, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 204796/2023 /RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sourav Sharma**  
**S/O Tarsem Kumar**  
**R/O Mohalla Takayia, P/o Domana, Village Purkhu, Tehsil Bhalwal, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-892-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No. 42034-42 /RG/LP Dated 13 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Sharma, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1944 of 2023/RG/LP Dated: 11--09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sibgat Saleem**  
**S/O Mohd Saleem Magray**  
**R/O Ashar, Banihal Tehsil Banihal District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-893-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

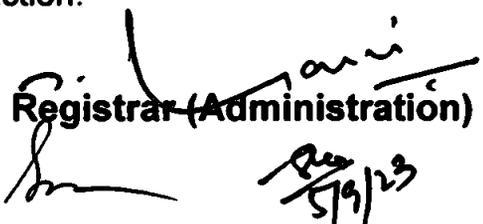
By Order

  
Registrar (Administration)

No: 41069-76-RG/LP Dated 11--09.2023

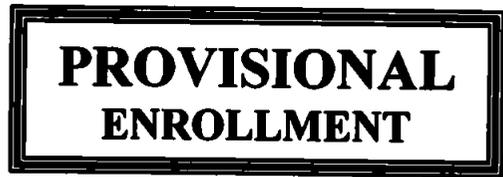
Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sibgat Saleem, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 2048 of 2023 /RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shareya**  
**D/O Parmesh Singh**  
**R/O Ward No.13, Tara Nagar, Tehsil & District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-894-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

Registrar (Administration)

No: 42043-50 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shareya, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No. 2049 of 2023 RG/LP Dated: 13-09-2023

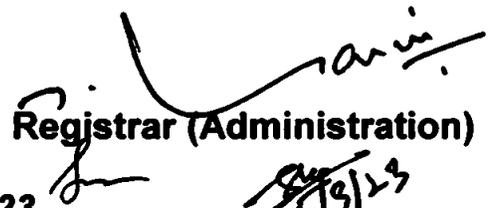
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Surraya Gulzar**  
**D/O Gulzar Ahmad Sheikh**  
**R/O Brariangan, Uttarso, Tehsil Shangus District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-895-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 42051-56 /RG/LP Dated 13 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surraya Gulzar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2056 of 2023 /RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Suhail Ahmad Bhat**  
**S/O Mohd Shafi Bhat**  
**R/O Lane No.5, Ghalibabad, Tehsil Shalteng, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-896-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

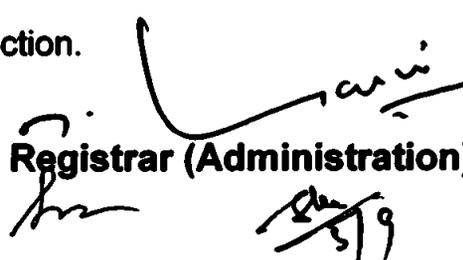
By Order

  
Registrar (Administration)

No: 42057-63 /RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2051-46123 /RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Sumaira Khan**  
**D/O Gh. Mohd Khan**  
**R/O 96-Baghi-Sunder Balla Kaka Sarie Karanagar, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-897-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42064-70 /RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaira Khan, Advocate**

.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No. 2052/2023 RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Shikha Manhas**

**D/O Bahadur Singh**

**R/O Village Targwal, Ward No.2, P/O Ambaran, Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-898-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No. 42071-80 /RG/LP Dated 13 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shikha Manhas, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2053-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shubam Kumar**  
**S/O Bodh Raj**  
**R/O Tawa (Kot), Tehsil Bhalwal, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-899-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 42081-07/RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1009 of 2023/RG/LP Dated: 11-09-2023

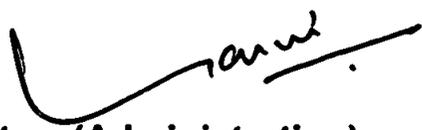
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sikandar Hussain Malik**  
**S/O Malik Shahlal**  
**R/O Sonium, Malik Mohalla, Tehsil Kunzer, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-900-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40568-75-RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sikandar Hussain Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2054-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sakib Altaf**  
**S/O Altaf Hussain**  
**R/O House No.1, Shaheen Lane, Near Tawheed Masjid Soura, Awantha Bhawan, Tehsil Eidgah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-901-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42088-94/RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sakib Altaf, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2055-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Showkat Nazir**  
**S/O Nazir Ahmad Sofi**  
**R/O Jahama, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-902-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
 Registrar (Administration)

No: 2095-01 /RG/LP Dated 13 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivam Trisal, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2056-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Shahid Fareed**  
**S/O Mohd Fareed**  
**R/O Fazalabad, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-903-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

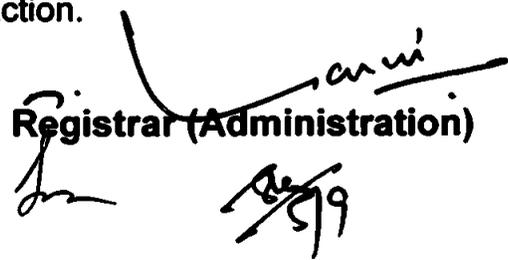
By Order

  
 Registrar (Administration)

No: 42102-8/RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Fareed, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
**(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)**

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2057-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Syeda Shazaib Shah**  
**D/O Syed Zahid Hussain Shah**  
**R/O Malangam, Tehsil Aloosa, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-904-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 42109-15/RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syeda Shazaib Shah, Advocate**  
 .....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2058-23 /RG/LP Dated: 13 -09-2023

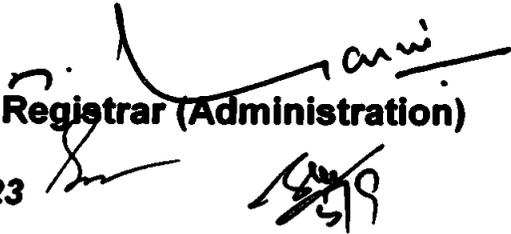
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Sachet Labroo**  
**S/O Shuben Ji Labroo**  
**R/O H.No.80, Lane-7, Ward-3, Indra Nagar, Tehsil Srinagar South, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-905-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

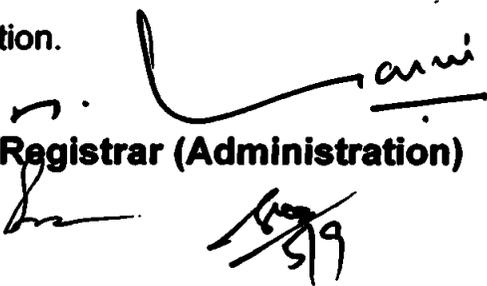
By Order

  
Registrar (Administration)

No: 42116-22 /RG/LP Dated 13 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachet Labroo, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2059-23 /RG/LP Dated: 13 -09-2023

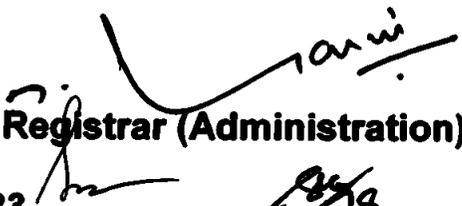
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Tsering Yangzom**  
**D/O Sonam Phunchok**  
**R/O Leh Ladakh, Hanu, Tehsil Khalsi, District Leh**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-906-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 42123-24 /RG/LP Dated 13 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms.Tsering Yangzom, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2066-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Tarun Sharma**  
**S/O Tilak Raj**  
**R/O Ward No. 6, V.P.O Mela, Tehsil Hiranagar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-907-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42124-35 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1823 of 2023/RG/LP Dated: 06-09-2023

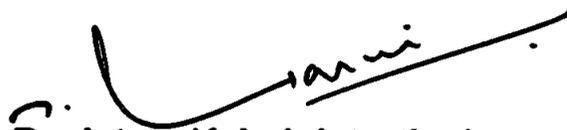
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Touker Abdul Momin**  
**S/O Tasleem Arief Ganie**  
**R/O Boniporah Near Boys Middle School, Ward No.6, Tehsil Beerwah,**  
**District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-908-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 39705-12. /RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touker Abdul Momin, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2461-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Tania Charak**  
**D/O Sh. Barinder Singh**  
**R/O Village Jallo Chak, P/O Gangyal-10, Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-909-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 42136-42 /RG/LP Dated 13 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Charak, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 2062-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Tufail Ahmad Wani**  
**S/O Bashir Ahmad Wani**  
**R/O Dolipora, Tehsil Trehgam, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-910-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 42143-44 /RG/LP Dated 13 .09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tufail Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2063-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Tajala Yaseen**  
**D/O Sheikh Mohamad Yaseen**  
**R/O Dalgate, Tehsil & District Srinagar.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-911-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
 Registrar (Administration)

No: 42150-56 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tajala Yaseen, Advocate**  
 .....for information and necessary action.

  
 Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2064-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Tabasum Mushtaq**  
**D/O Mushtaq Ahmad Sheikh**  
**R/O Chotipora, Shadi Mohalla, Tehsil Handwara District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-912-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42157-63 /RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Mushtaq, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2065-27 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Tarun Kumar Sharma**  
**S/O Labhu Ram Sharma**  
**R/O H.No.326 Ext. Sai-Vihar, I.D. Trikuta Nagar, Near K.D. Hospital, Tehsil**  
**& District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-913-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42164-70 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Kumar Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 1954 of 2023 /RG/LP Dated: 11-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Tahleel Ahmed Bhat**  
S/O Mohd Ayub Bhat  
R/O Rajbahg, Near Modern Hospital, Tehsil Srinagar South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-914-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 41200-07 /RG/LP Dated 11-09-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahleel Ahmed Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2066-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Tawfeeq Ali Banday**  
**S/O Zulfiqar Ali Banday**  
**R/O H.No.43, Rose Avenue, Peer Bagh Opp. Police Hqr.Tehsil Khas, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-915-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 42219-25 /RG/LP Dated 13 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Tawfeeq Ali Banday, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2067-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Urmillah Rehman**  
**D/O Abdul Rehman Lone**  
**R/O Lalan Bonpora, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-916-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42226-32/RG/LP Dated 13.09.2023

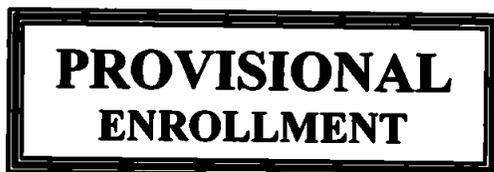
Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urmillah Rehman, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 2060-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Ubaid Nazir Mir**  
S/O Sh. Nazir Ahmad Mir  
R/P H.No. 5, Lane-D, Fair Bank's Colony, Rawalpora, Tehsil  
Chanapora/Natipora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-917-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42233-39 /RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Nazir Mir, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2069-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Umair Nabi**

**S/O Sh. Nabi Sheihk**

**R/O Checki-Kawoosa Village Dahwoota Tehsil Narbal, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-918-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 42240-46 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Nabi, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2070-23/RG/LP Dated: 13 -09-2023

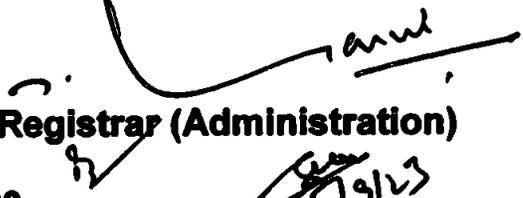
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Umair Javeed Mir**  
**S/O Mohd Javeed Mir**  
**R/O Ward No.7, Village Sorh, Tehsil Mahore, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-919-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 42247-53/RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Javeed Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2071-23 /RG/LP Dated: 13 -09-2023

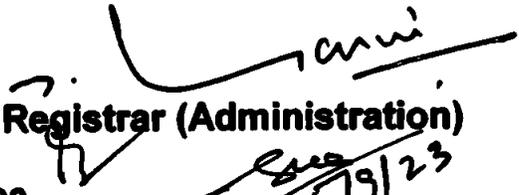
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Umi Aamar**  
**D/O Ghulam Rasool Parrey**  
**R/O Ugjan Dialgam, New Colony. Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-920-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

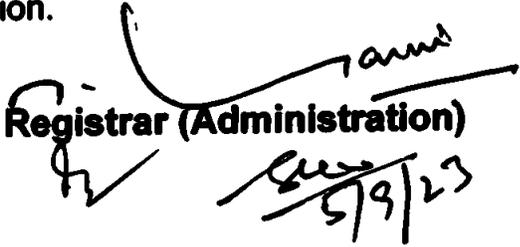
By Order

  
Registrar (Administration)

No: 42254-60 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Umi Aamar, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2072-23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Umer Akbar Dar**  
**S/O Mohammad Akbar Dar**  
**R/O Sadunara Hastikhan, Yarbelpora, Tehsil Hajin, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-921-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42261-67/RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Badipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Badipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umer Akbar Dar, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2073-28/RG/LP Dated: 13-09-2023

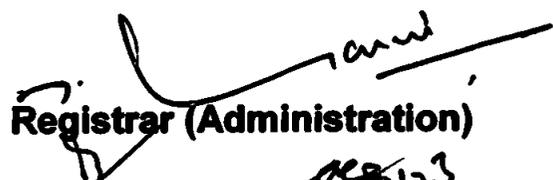
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Ummar Muzaffer Malik**  
**S/O Muzaffer Ahmad Malik**  
**R/O Yaripora, Shar Mohalla, Tehsil Yaripora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-922-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

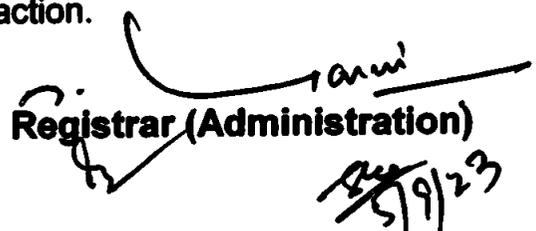
By Order

  
Registrar (Administration)

No: 42268-74/RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ummar Muzaffer Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1048<sup>of 2023</sup> /RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Umar Bashir**  
**S/O Bashir Ahmad Bhat**  
**R/O Shar Shal, Bhat Mohalla, Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-923-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

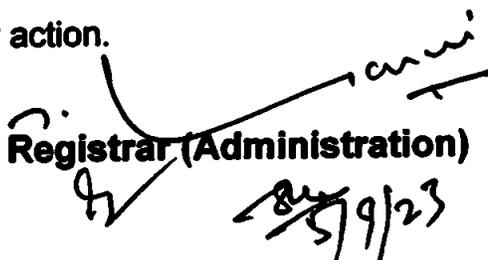
By Order

  
Registrar (Administration)

No: 39975-80 /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Bashir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 184742 /RG/LP Dated: 06 -09-2023

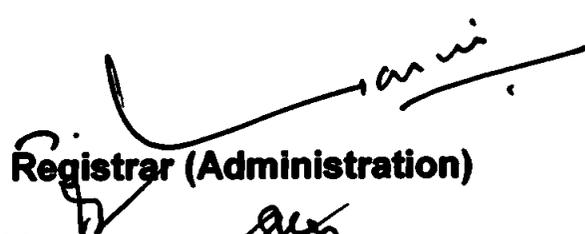
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Umer Ashraf Bhat**  
**S/O Mohammad Ashraf Bhat**  
**R/O Shar-I-Shali, Bhat Mohalla, Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-924-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 39968-74 /RG/LP Dated 06.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umer Ashraf Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2074-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Umer Mukhtar**  
**S/O Habibullah Ganai**  
**R/O Chanthan Check Pora, Ganayee Mohalla Tehsil Beerwah District**  
**Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-925-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42275-81 /RG/LP Dated 13 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umer Mukhtar, Advocate**

.....for information and necessary action

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2075-23 /RG/LP Dated: 13 -09-2023

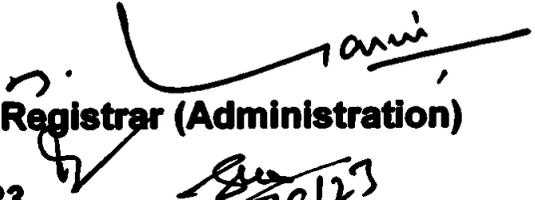
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Vivek Sharma**  
**S/O Sh. Satpaul Sharma**  
**R/O VPO Jakh, Tehsil Vijaypur, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-926-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

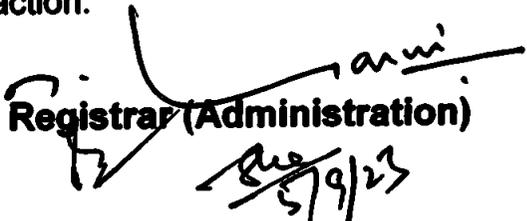
By Order

  
Registrar (Administration)

No: 42281-07 /RG/LP Dated 13 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2076 - 23/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Vandhna**  
**D/O Bishan Dass**  
**R/O Pla Danga, Kamble Danga, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-927-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42288-94 /RG/LP Dated 13.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Vandhna, Advocate

.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2077-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Vinayak Jamba**  
**S/O Ashwani Kumar**  
**R/O House No.5, Dal Patian, Tehsil Peer Mitha, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-928-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42295-01 /RG/LP Dated 13 .09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vinayak Jamba, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2070-23 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Vinay Kumar**  
**S/o Ashok Kumar**  
**R/o Village Banota, Tehsil R.S Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-929-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42302-08 /RG/LP Dated 13 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vinay Kumar, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2079-27/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Vasudha Sharma**  
**D/O Ashok Kumar Sharma**  
**R/O Jansal, Tehsil Majalta, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-930-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42309-15/RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vasudha Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2079 of 2023 /RG/LP Dated: 13-09-2023

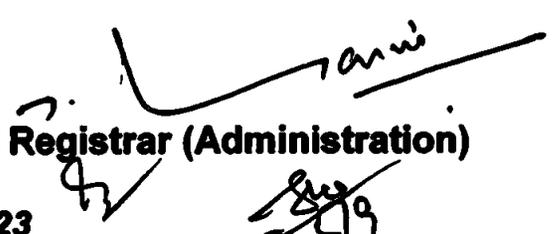
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Waseem Akram**  
**S/O Mohammad Akram Bhat**  
**R/O Gariend Khured, Gousia Colony, Tehsil & District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-931-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 42337-44 /RG/LP Dated 13 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Akram, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1996 of 2023/RG/LP Dated: 12-09-2023

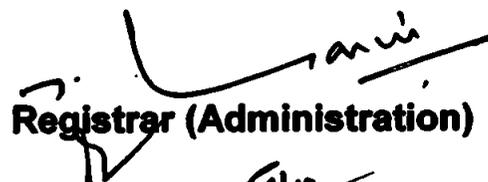
It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Yasina Begum**  
**D/O Gulam Mehdi**  
**R/O Thasgam Thwina, Tehsil Sankoo, District Kargil**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-932-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 41617-24-RG/LP Dated 12.09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasina Begum, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1825 of 2023/RG/LP Dated: 06-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Yavar Ramzan**  
**S/O Mohd Ramzan Rather**  
**R/O Mohripora Akingam, Tehsil, Kokernag, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-933-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 39721-20/RG/LP Dated 06.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yavar Ramzan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2085 of 2023 /RG/LP Dated: 13 -09-2023

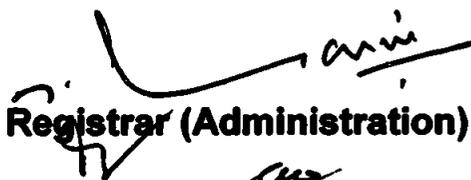
It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Yawer Elahi Sofi**  
**S/O Showkat Ahmad Sofi**  
**R/O Model Town -A, Tehsil Sopore, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-934-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42383-89 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawer Elahi Sofi, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

2080 of 2023  
No: \_\_\_\_\_/RG/LP Dated: 13-09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Ms. Zarina Banoo**

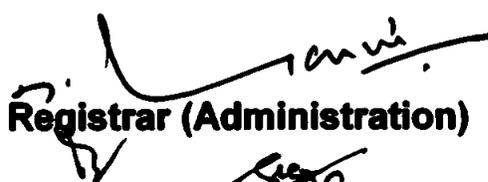
**D/O Mohd Raza**

**R/O Pushkumthrusa Near Middle School Thrumsa, Tehsil & District Kargil**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-935-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42353-60 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarina Banoo, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2082 of 2023 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Zahid Bashir Bhat**  
**S/O Bashir Ahmad Bhat**  
**R/O Yangoora, Shalapora, Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-936-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 42361-66 /RG/LP Dated 13.09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Bashir Bhat, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2083 of 2023 /RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Zakki Ahmed Manhas**  
**S/O Maroof Ahmed Manhas**  
**R/O Samote, Tehsil Surankote, District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-937-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 42367-74 /RG/LP Dated 13 09.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakki Ahmed Manhas, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2084/2023 RG/LP Dated: 13 -09-2023

It is hereby notified that vide High Court Order Dated 31.08.2023

**Mr. Zahid Gul**  
**S/O Ghulam Mohammad Dar**  
**R/O Water Hail, Tehsil Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-939-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 42375-82 RG/LP Dated 13 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Gul, Advocate**

.....for information and necessary action.

Registrar (Administration)